

Budget allocation for the NOR Plan

7298. SHRI SIKANDER BAKHT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what has been the budget allocation for the National Capital Region plan, yearwise during the last three years; and

(b) the extent to which the NCR plan has benefited the national capital—Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUN. GON): (a) The specific allocations made by the Central Government for the NCR Planning Board Fund in the last three years are as under;

Rs. in crores	
(Later reduced to Rs. 12.25 Cr.)	
1991-92	14.00
1992-93	10.00
1993-94	20.00

(b) It is too easy to assess the impact, of the Regional Plan-2001 on Delhi. Such an assessment should await the completion of the implementation of the plan. It has to be noted, however, that, in 1991, for the first time in three decades the overall population growth rate of Delhi has registered a marginal decline. The implementation of the Regional Plan-2001 is expected to accelerate this welcome trend.

Property tax/service charges on Central Government buildings

7259. DR. ALLADI P. RAJAKU-MAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether as per the present rules in force, the Central Government office buildings are exempted

from payment of property tax | service charge to the local bodies wherever they are located;

(b) if so, whether this exemption is coming in the way of concerned local bodies to raise more resources to serve the interests of the people residing in the local areas; and

(c) if so, whether Government will issue clear instructions to the concerned authority of Central Government Offices and Undertakings to pay the property tax service charges demanded by the local bodies and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUN. GON): (a) and (b) Article 285 of the Constitution provides that the properties of the Union that save in so far as the Parliament may, by law, otherwise provide, be exempt from all taxes imposed by a State or by any authority within a State though the properties of the Union are exempt from the imposition of taxes, such properties are liable to pay service charges to the local bodies for services rendered by such local bodies. In this connection, Ministry of Finance, Government of India has issued broad guidelines from time to time laying down the principles for calculating such service charges which ranges from 33.5 per cent to 75 per cent of the property tax realised from private properties. The range of the service charges depend upon nature and quantum of services availed of by the Union property from Local Bodies. However, wherever services rendered by the local Bodies in respect of Union properties are measured like metered water supply or electricity, etc. or where service? like Drainage and Scavenging etc. are charged separately, and are paid accordingly

(c) The Government of India has recently reiterated the instruction on the subject to all Central Ministries.

Departments owing vast properties all over the Country for timely payment of service charges to local bodies concerned as per the guidelines issued by Ministry of Finance.

Scheme to bring waters of rivers Krishna to Urban areas of Hyderabad

7260. S[^]RI V. HANUMANTHA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether all clearances have been given to Government of Andhra Pradesh to implement the scheme of bringing water; of river Krishna for use in Hyderabad urban area;

(b) if so, the details thereof;

(c) whether there are still any procedural hurdles pending clearances; and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (S[^]RI P. K. THUN-GON) (a) and (b) The following clearances have been given to the Project proposal of the Government of Andhra Pradesh for augmentation of Water Supply to the twin cities of Hyderabad & Secunderabad from the foreshore of Nagarjuna Sagar (River Krishna at an estimated cost of Rs. 640 crores:—

(i) technical clearance by the Ministry of Urban Development;

(ii) clearance of the Planning Commission from funding angle; and

(iii) clearance of the Department of Economic Affairs for obtaining World Bank assistance.

(c) yes, Sir

(d) The Government of Andhra Pradesh is required to sort out the water availability and inter-State aspects with the Central Water Commission/Ministry of Water Resources.

Revival of Machine-2 Water Schemes

7261. SHRI AHMED MOHAMMAD-BHAI PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether alarmed with severe shortage of water even at the beginning of summer, giant industries in Kutch, invading the Kandla Port Trust, Railways and Indian Farmers Fertilizer co-operative, are likely to seek the revival of Machine-2 water scheme;

(b) if so whether water shortage has already hit the IFFCO production and Kandla Free Trade Zone units, Railways and KPT which are buying water from private suppliers; and

(c) if so what steps are taken to alleviate the problems caused by water shortage?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUN-GON): (a) As informed by the State Govt, at present water supply to Kandla Gandhi Dham Complex is supplied from tubewells.

(b) Machine-2 water supply scheme is at the planning stage, hence the question of revival does not arise.

(c) IFFCO plant was temporarily affected and some units of KFTZ buy water if necessary.

(d) The new tubewells are developed. The water supply problems are resolved. The existing schemes are being maintained on no profit no loss basis and all the above beneficiary agencies are to share the additional costs for which none of them have come forward despite advance notice. Hence, they are purchasing water and when required from private sources,